

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 740/2021
PS : Rajouri Garden
U/s:- 33/38 Delhi Ex. Act
r/w 12/9/55 G. Act
State Vs. Shyam
Date:- 22.08.2021

22.08.2021

Present : Ld. APP for the state.
Sh. Pranay Abhishek, Ld. Counsel for accused.

A bail application has been moved on behalf of the accused Shyam S/o Basanta u/s 437 CrPC.

Reply of the IO heard.

Arguments heard on the bail application.

It is submitted by Ld. Counsel for the accused /applicant that the accused has nothing to do with the present case and has been falsely implicated. It is further stated that recovery has already been effected and investigation is completed and accused /applicant is no more required for any custodial interrogation.

Bail application is opposed by the IO stating that accused may tamper with the evidence if released on bail. The IO has submitted that the liquor involved in the present FIR has already been recovered.

Considering the fact that recovery has already been made from the accused, no purpose would be served by keeping her in custody. Hence, the accused is admitted on bail upon furnishing a surety bond for a sum of **Rs.25,000/-** with the following conditions:

- (i) That the accused shall join the investigation as and when required by the IO;
- (ii) That accused shall give his contact details to the IO; and
- (iii) That the accused shall appear before the concerned Court on each and every date at the time of trial.

With these observations, the bail application stands disposed off.

Copy of this order be given dasti to Ld. Counsel for the accused. Copy of the order be also sent to the concerned Court for intimation and necessary action.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 0653/2021
PS : Rajouri Garden
U/s:- 379/411 IPC
State Vs. Sourav
Date:- 22.08.2021

Present: None for the State.
IO/HC Baldev Raj is present with case file.
Accused Sourav produced through VC already in JC in
another matter.

Ms. Harneet Kaur, Remand Advocate is present.

IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are
sufficient grounds that the accused may commit further offences, he
may induce, threat or promise to any person for acquainted with the
facts of the case so as to dissuade him from disclosing such facts to
the Courts or to the police officers and to conduct proper investigation
of the offence.


Therefore, the accused is remanded to judicial custody till

03.09.2021.

Accused be produced before the concerned Court/Duty

M.M. on 03.09.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 144/2021

PS : Khyala

U/s:- 506/509/323/354 IPC &
8/10/12/21 POCSO Act & 75 JJ Act

State Vs. Sartaj @ Taj

Date:- 22.08.2021

Present: None for the State.

IO/ASI Sohanpal is present with case file.

Accused Sartaj @ Taj produced after one day PC.

Ms. Harneet Kaur, Remand Advocate is present.


IO has filed an application for 12 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till **03.09.2021**.

Accused be produced before the concerned Court/Duty M.M. on **03.09.2021**.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 016304/2021
PS : Anand Parbat
U/s:- 379/411 IPC
State Vs. Tushar @ Satender @ Anta
Date:- 22.08.2021

Present: None for the State.
IO/ASI Suresh Kumar is present with case file.
Accused Tushar @ Satender @ Anta produced through
VC already in JC.
Ms. Harneet Kaur, Remand Advocate is present.


IO has filed an application for 12 days JC of the accused.
In view of the reasons stated in the application there are
sufficient grounds that the accused may commit further offences, he
may induce, threat or promise to any person for acquainted with the
facts of the case so as to dissuade him from disclosing such facts to
the Courts or to the police officers and to conduct proper investigation
of the offence.

Therefore, the accused is remanded to judicial custody till
03.09.2021.

Accused be produced before the concerned Court/Duty
M.M. on **03.09.2021.**

Copy of this order be given Dasti to I.O.

order copy
ASI Suresh Kumar
u/fc
Ps. Anand Parbat


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 461/2021
PS : Hari Nagar
U/s:- 392/34 IPC
State Vs. Aditya @ Lucky
Date:- 22.08.2021

Present: Ld. APP for the State.
IO/ASI Hans Raj is present with case file.
Accused Aditya @ Lucky produced through VC.
Ms. Harneet Kaur, Remand Advocate is present.


IO has filed an application for 12 days JC of the accused.

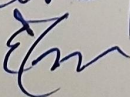
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till **03.09.2021**.

Accused be produced before the concerned Court/Duty M.M. on **03.09.2021**.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

Received order

ASI Hans Raj 431/W
P.S Hari Nagar
Dt - 22/8/21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 611/2021
PS : Nangloi
U/s:- 379/34 IPC
State Vs. Gulshan
Date:- 22.08.2021

Present: Ld. APP for the State.
IO/HC Shivesh Kumar Shahi is present with case file.
Accused Gulshan produced after fresh arrest.
Ms. Harneet Kaur, Remand Advocate is present.

IO has filed an application for 12 days JC of the accused.

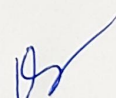
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till **03.09.2021**.

Accused be produced before the concerned Court/Duty M.M. on **03.09.2021**.

Copy of this order be given Dasti to I.O.

order copy
received by
Mr Shreshth
no 1015(01)
NS Nangloi
07-22/8/21


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 357/2021

PS : Maya Puri

U/s:- 379/411/34 IPC

State Vs. (1) Tej Prakash @ Phoola

(2) Vikas @ Vicky

Date:- 22.08.2021

Present: Ld. APP for the State.

IO/ASI Rajender is present with case file.

Accused Tej Prakash @ Phoola and Vikas @ Vicky
produced after fresh arrest.

Shri Ashish Kumar, Ld. Counsel for the accused.

IO has filed an application for 12 days JC of the accused.

In view of the reasons stated in the application there are
sufficient grounds that both accused may commit further offences, they
may induce, threat or promise to any person for acquainted with the
facts of the case so as to dissuade them from disclosing such facts to
the Courts or to the police officers and to conduct proper investigation
of the offence.

Therefore, both accused are remanded to judicial custody
till **03.09.2021**.

Both accused be produced before the concerned
Court/Duty M.M. on **03.09.2021**.

Copy of this order be given Dasti to I.O.


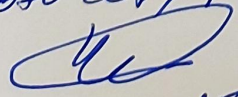

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

photo copy received

ASHISH KUMAR 22/8/2021
PS MAYA PURI ND
22/8/2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 1052/2021
PS : Nihal Vihar
U/s:- 33/38/58 Delhi Ex. Act
State Vs. Jony
Date:- 22.08.2021

22.08.2021

Present : Ld. APP for the state.
Sh. Pranay Abhishek, Ld. Counsel for accused.

A bail application has been moved on behalf of the accused Jony S/o Mukesh u/s 437 Cr.P.C.

Reply of the IO heard.

Arguments heard on the bail application.

It is submitted by Ld. Counsel for the accused /applicant that the accused has nothing to do with the present case and has been falsely implicated. It is further stated that recovery has already been effected and investigation is completed and accused / applicant is no more required for any custodial interrogation.

Bail application is opposed by the IO stating that accused may tamper with the evidence if released on bail. The IO has submitted that the liquor involved in the present FIR has already been recovered.

Considering the fact that recovery has already been made from the accused, no purpose would be served by keeping her in custody. Hence, the accused is admitted on bail upon furnishing a surety bond for a sum of **Rs.25,000/-** with the following conditions:

(i) That the accused shall join the investigation as and when

required by the IO;

- (ii) That accused shall give his contact details to the IO; and
- (iii) That the accused shall appear before the concerned Court on each and every date at the time of trial.

With these observations, the bail application stands disposed off.

Copy of this order be given dasti to Ld. Counsel for the accused. Copy of the order be also sent to the concerned Court for intimation and necessary action.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 311/2021
PS : Nangloi
U/s:- 25 Arms Act
State Vs. Shiva Bagri
Date:- 22.08.2021

22.08.2021

Present : Ld. APP for the state.
Shri A.K. Sharma Ld. Counsel for the accused.

A bail application has been moved today on behalf of all the accused u/s 437 Cr.P.C.

Arguments heard on the bail application.

It is submitted by Ld. Counsel for all the accused /applicant that the accused persons have nothing to do with the present case and have been falsely implicated. It is further stated that recovery has already been effected and all the accused / applicants are no more required for any custodial interrogation. It is further submitted that accused/applicant has no previous involvement and is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused may tamper with the evidence if released on bail.

Considering the fact and the circumstances of the case, this court is satisfy that there is no requirement for any custodial interrogation. Hence, accused admitted on bail after furnishing a surety bond for a sum of Rs.30,000 with the following conditions:

- (i) That the accused shall join the investigation as and when

required by the IO;

- (ii) That accused shall give her contact details to the IO; and
- (iii) That the accused shall appear before the concerned Court on each and every date at the time of trial.

With these observations, the bail application stands disposed off.

Copy of this order be given dasti to the IO as well as to Ld. counsel for the accused. Copy of the order be also sent to the concerned Court for intimation and necessary action.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
22.08.2021